

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No. 5**  
**IB- 287/ND/2021**

**IN THE MATTER OF:**

Major Brands (India) Pvt. Ltd. ... Applicant/Petitioner

Vs

Gaurik Fashions Pvt. Ltd. ... Respondent

**Order under Section 9 of IBC.**

**Order delivered on 11.06.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Ishaan George, Adv.

For the Respondent :

**ORDER**

Issue notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Process through all modes.

For further consideration on 25.08.2021.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (T)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (J)**